COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 99 OF 2018

Dated: 11th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. & Au Vs.	nr.		Appellant(s)
Pragati Power Corporation Ltd.	& Anı	·	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Rahul Kinra Mr. Ashotosh K.Srivastava	
Counsel for the Respondent (s)	:	Mr. M.G. Ramachandran Ms. Anushree Bardhan Mr. Pulkit Agarwal for R-1	
		Mr. Divyanshu Rai Mr. Nikhil Nayyar for R-2	

<u>ORDER</u>

The learned counsel, Mr. Divyanshu Rai, appearing for the second Respondent prays for another four weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Another four weeks time is granted to the learned counsel appearing for the second Respondent to file his reply in this matter along with IA for condoning the delay in filing the same. He may file the same by 09.10.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 31.10.2018 after duly serving copy on the other side.

List this matter on <u>01.11.2018</u>, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey) Technical Member Bn/pr (Justice N.K. Patil) Judicial Member